



2026:AHC:48590

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6059 of 2026

Krishan Chandra Soni

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Bahadur Singh, Shiv Poojan Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Phulpur, District Prayagraj to decide the recall application dated 18.7.2025 in Case No. 6372 of 2025(Computerized Case No. T202502030206372) (Santosh Kumar and others vs. Gram Sabha and others) under Section 24 of U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Phulpur, District Prayagraj to

decide the aforesaid Recall application in the aforesaid case ***strictly in accordance with law most expeditiously and preferably within a period of three months*** from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

March 9, 2026

P.P.

(Prakash Padia,J.)